

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25469/2019

RAMAPATI @ RAM PATI SINGH

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.123692/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123693/2019-EXEMPTION FROM FILING O.T. and IA No.123691/2019-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 26-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Anurag Dubey, Adv.
 Mr. Ashish Upadhayay, Adv.
 Ms. Manisha Yadav, Adv.
 Mr. Pramod Kumar, Adv.
 Mr. S. R. Setia, AOR

For Respondent(s) Ms. Shweta Sinha, Adv.
 Ms. Bharti Tyagi, AOR
 Mr. Vikas Singh, Adv.
 Mr. Ram Kripal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I have heard learned counsel for the parties and found no reason to grant exemption from surrendering. Application for exemption from surrendering is rejected.

The petitioner is granted six weeks' time to surrender and file proof of surrender thereof.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR